

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00816/2018

Jabalpur, this Tuesday, the 28th day of August, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Om Narayan Khare
S/o Shri Krishna Murari Khare
Aged about 60 years
Retired from Assistant Commissioner
Customs and Central Excise
R/o B-8 Surendra Vihar Bagh Mughaliya
Hoshangabad Road, Bhopal 462043

-Applicant

(By Advocate –**Shri Amit Nagpal**)

V e r s u s

1. Union of India, Through its Secretary
Ministry of Finance, Department of Finance
Department of Revenue North Block
New Delhi 110001

2. Chief Commissioner
Central Goods and Service Tax (CGST) & Service Tax
35-C GST Bhawan, Administrative Area
Arera Hills, Bhopal 462011

3. Commissioner
Central Goods and Service Tax (CGST) &
Service Tax
48 Administrative Area, Arera Hills
Hoshangabad Road, Bhopal (M.P.) 462011

4. Additional Commissioner
Central Goods and Service Tax (CGST) &
Service Tax
48 Administrative Area, Arera Hills
Hoshangabad Road, Bhopal (M.P.) 462011

- Respondents

(By Advocate –**Shri Himanshu Shrivastava**)

O R D E R (Oral)**By Navin Tandon, AM:-**

The applicant was serving as Assistant Commissioner, Central Goods and Service Tax (CGST) and superannuated on 30.04.2018. He has not been paid the retiral dues.

2. The applicant has submitted various representations dated 14.05.2018 (Annexure A-2), 21.05.2018 (Annexure A-3), 17.07.2018 (Annexure A-4) and 26.07.2018 (Annexure A-5) to the respondent-department. The same have still not been decided by them.

3. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority of the respondents is directed to consider and decide the said representations dated 17.07.2018 and 26.07.2018 (Annexure A-4 and A-5) in a time bound fashion, with a reasoned and speaking order.

4. Shri Himashu Shrivastava, learned counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is decided in above terms.

5. Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by directing the competent authority of the respondents to consider

and decide the applicant's representations dated 17.07.2018 and 26.07.2018 (Annexure A-4 and A-5) with a reasoned and speaking order, within a period of 30 days from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

kc